

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.155
TO BE ANSWERED ON 08.12.2021**

COMPENSATION TO FARMERS

*** 155. SHRI A.K.P. CHINRAJ:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the reasons why the judgement in LAOP No. 102/2012 of Principal Sub-Ordinate Judge, Karur, Tamil Nadu has not been implemented by the Railways;**
- (b) whether many farmers who gave land for expansion of Salem to Karur line are yet to receive compensation and if so, the details thereof;**
- (c) whether it is true that there was order in Execution petition 149/2016 in Principal Sub-Ordinate Judge, Karur, Tamil Nadu to seize the materials of Karur Junction and if so, the details thereof; and**
- (d) whether representations have been received from some public representatives in this regard and if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
STARRED QUESTION NO. 155 BY SHRI A.K.P. CHINRAJ TO BE
ANSWERED IN LOK SABHA ON 08.12.2021 REGARDING
COMPENSATION TO FARMERS**

(a): Railway has honoured the judgement of LAOP No. 102/2012. Sanction of competent authority for making payment to Revenue department has been obtained and further, payment has been deposited with Revenue Divisional Officer, Karur.

(b): For Railway projects, Railways acquire land through concerned district revenue authorities, not directly. For Karur-Salem new line, Railway had submitted land acquisition proposals to district authorities and had deposited the requisite funds to the District Collector for making payment of compensation to land losers. However, some farmers approached court for enhancement of compensation.

(c): Yes, Sir. There was an order in Execution Petition 149/2016 in Principal Sub-Ordinate Judge, Karur, Tamil Nadu that ordered to seize the material of Karur Junction. However, it could not be executed as the issues with land owners were sorted out, through district revenue authorities.

(d): Proposals / representations / suggestions both formal and informal regarding Railway projects are received from State Governments, Ministries of Central Government, Elected representatives, Consultative Committees etc. by Railways at various levels including Railway Board, Zonal Railways, Division Office etc. As receipt of such proposals /suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained.
